

**Before The Hon'ble National Green Tribunal  
Eastern Zone Bench, Kolkata**

OA No. 136/2024/EZ

In Re : News item titled "श्री बंशीधर नगर दिन के उजाले में होरहाबालू का अवैध खनन प्रशासन खामोश" appearing in Navbharat today dated : 08.03.2024.

...Applicant(s)

**Versus**

Jharkhand State Pollution Control Board & Anr. -

...Respondent(s)

**Sub: Counter Affidavit**

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Mr

		Kaveri Construction Pvt. Ltd. (Director : Shri Praveen Kumar) <b>and North Koyal Sand Ghat - 8</b> ( In the River bed of North Koel River) of M/s Jharkhand State Mineral Development Corporation Limited (JSMDCLtd.)	
3.		VAKALATNAMA	67

Filed by  
Anur Basant  
Advocate  
9883069404



Before The Hon'ble National Green Tribunal  
Eastern Zone Bench, Kolkata

OA No. 136/2024/EZ  
(Earlier OA No. 522/2024/PB)

In Re. : News item titled "श्री वंशीधर नगर दिन के उजाले में हो रहा बालू का अवैध खनन प्रशासन खामोश" appearing in Navbharat today dated : 08.03.2024

...Applicant(s)

Versus

Jharkhand State Pollution Control Board & Anr.

...Respondent(s)

**Counter Affidavit on behalf of Respondent no. 05 i.e. State Level Environment Impact Assessment Authority (SEIAA), Jharkhand.**

I, Ashok Kumar, Son of Late Rajendra Kumar, aged about 59 years, presently posted as Ex-officio Member Secretary in the State Level Environment Impact Assessment Authority (hereinafter called SEIAA), Jharkhand, Ranchi do hereby solemnly affirm and declare as follows:-

1. That, in the instant OA there is nothing specific regarding SEIAA / SEAC. But some facts pertaining to instant OA is being produced for proper assistance to this Hon'ble Tribunal with a

(1)  
 Ranjita - Arjun Kumar, Anr.  
 J 2821A/03  
 10/12/2024

CA 1-8  
 PG 9-66  
 4.02.20  
 10/12/2024

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liberty to file detailed counter affidavit if desired by this Hon'ble Tribunal.

2. That, in the instant O.A. Hon'ble NGT, Eastern Zone Bench vide order dated 23.09.2024 directed the SEIAA, Jharkhand to file Counter Affidavit.

3. That, cognizance of original application no. 522/2024/PB was taken up Suo-Motu by the Hon'ble National Green Tribunal, New Delhi Bench on 14.05.2024 on the basis of a news item titled "श्री बंशीधर नगर दिन के उजाले में हो रहा बालू का अवैध खनन प्रशासन खामोश" appearing in Navbharat Today dated : 08.03.2024, wherein Hon'ble National Green Tribunal, New Delhi Bench has impleaded the following as respondent in the matter:-

- i. Jharkhand State Pollution Control Board through its Member Secretary, H.E.C. Dhurwa, Ranchi - 834004, Jharkhand.
- ii. Central Pollution Control Board, through its Member Secretary, Parivesh Bhawan, East Arjun Nagar, Delhi - 110032.

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- iii. Ministry of Environment, Forest & Climate Change,  
Regional Office (ECZ), Bungalow A-2, Shyamali Colony,  
Ranchi - 834002.
  - iv. Collector & District Magistrate, Shree Banshidhar Nagar,  
Garhwa Collectorate Building, Garhwa - 822114.
4. That, since the matter falls within the jurisdiction of Eastern Zonal Bench, Kolkata of the Tribunal, therefore the OA is transferred to the Hon'ble NGT, Eastern Zonal Bench for appropriate further action.
5. That, the instant OA No. - 136/2024/EZ was taken up by the Hon'ble National Green Tribunal, Eastern Zone Bench on 02.08.2024 and in para 07, the State Level Environment Impact Assessment Authority (SEIAA) has been impleaded as Respondent no. 5 and also constituted a fact finding Committee comprising of the following members :
- i. Senior Scientist, Jharkhand State Pollution Control Board;
  - ii. Senior Scientist, Central Pollution Control Board;
  - iii. District Magistrate, Shree Banshidhar Nagar, Garhwa or his representative not below the rank of Additional District Magistrate ; and
  - iv. Senior Scientist, SEIAA, Jharkhand.

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6. That in compliance of order dated 02.08.2024 of Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata, SEIAA, Jharkhand has nominated its Member Dr. Kirti Avishek to represent SEIAA in the Committee constituted by Hon'ble NGT vide its letter no. 221, dated 15.08.2024.

True/Xerox copy of SEIAA letter no. 221, dated 15.08.2024 is being attached herewith and marked as **Annexure - A /R5** to this counter affidavit.

7. That, the instant matter relates to illegal sand mining in Dhurki on Kanhar River in the district of Garhwa. That it is further states that till now no Environmental Clearance of Sand Mining have been granted by SEIAA / SEAC, Jharkhand on Kanhar River.
8. That, the constitution of SEIAA has been done in accordance with EIA notification, 2006 of Ministry of Environment Forest & Climate Change, Govt. of India for the purpose of granting Environment Clearance of the category B project, such as Major/Minor Mineral including Sand, etc.

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9. That, the Environmental Clearance (ECs) to the only 04 sand mining projects have been granted by SEIAA based on the recommendation of SEAC, which are as follow:-

Sl. No.	Online Proposal No.	Project Details	Date of SEAC meeting in which proposed project were recommended for grant of EC	Date of SEIAA meeting in which decision taken for grant of EC
1.	SIA/JH/MIN/73764/2018	Kharsota Sand Mining Project (In the River bed of <b>North Koel River</b> ) of M/s Jharkhand State Mineral Development Corporation Ltd. at Vill- Kharsota, Anchal- Manjhiawn, P.S- Majhiawan, Dist- Garhwa (8.10 Ha)	58 <sup>th</sup> meeting of SEAC, date- 25 <sup>th</sup> June, 2018 & 26 <sup>th</sup> June, 2018	59 <sup>th</sup> Meeting of SEIAA, dated - 09 <sup>th</sup> August, 2018.

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2.	SIA/JH/MIN/ 73715/2018	Pachadumar Sand Mining Project (In the River bed of <b>Sone River</b> ) of M/s Jharkhand State Minerals Development Corporation Ltd. at Vill- Pachadumar, Anchal- Ketar, Dist- Garhwa (20.24 Ha)	58 <sup>th</sup> meeting of SEAC, date- 25 <sup>th</sup> June, 2018 & 26 <sup>th</sup> June, 2018	59 <sup>th</sup> Meeting of SEIAA, dated - 09 <sup>th</sup> August, 2018.
3.	SIA/JH/MIN/ 43682/2019	Khokha Sand Mining Project (In the River bed of <b>Sone River</b> ) of M/s Ganga Kaveri Construction Pvt. Ltd. (Director : Shri Praveen Kumar) at Village - Khokha, Panchayat - Sundi, P.S. - Bhawnathpur, Dist - Garhwa, Jharkhand. (23.00 Ha)	93 <sup>rd</sup> Meeting of SEAC, dated - 18 <sup>th</sup> - 27 <sup>th</sup> February, 2022	94 <sup>th</sup> Meeting of SEIAA dated - 13 <sup>th</sup> , 14 <sup>th</sup> & 15 <sup>th</sup> April, 2022.
4.	SIA/JH/MIN/ 471916/2024	North Koyal Sand Ghat - 8 ( In the River bed of <b>North Koel River</b> ) of M/s Jharkhand State Mineral	112 <sup>th</sup> Meeting of SEAC, dated -	112 <sup>th</sup> Meeting of SEIAA dated -

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	Development Corporation Limited (JSMDC Ltd.), Village : Bakoia & Chheriaha, Block : Majhiaon, Distt. : Garhwa, Jharkhand (4.38 Ha).	16 <sup>th</sup> - 19 <sup>th</sup> May, 2024	23 <sup>rd</sup> & 24 <sup>th</sup> May, 2024.
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True/Xerox copy of ECs letter issued in favour of **Kharsota Sand Mining Project** (In the River bed\_of North Koel River) of M/s Jharkhand State Mineral Development Corporation Ltd., **Pachadumar Sand Mining Project** (In the River bed of Sone River) of M/s Jharkhand State Minerals Development Corporation Ltd., **Khokha Sand Mining Project** (In the River bed of Sone River) of M/s Ganga Kaveri Construction Pvt. Ltd. (Director : Shri Praveen Kumar) **and North Koyal Sand Ghat - 8** ( In the River bed of North Koel River) of M/s

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Jharkhand State Mineral Development Corporation Limited (JSMDC Ltd.) are being attached herewith and marked as **Annexure - B, C, D and E/R5** to this counter affidavit.

10. That present reply is filed bonafide and in the interest of justice.
11. That the statements made in paragraph 7, 8, 9 are true to my knowledge, those stated in paragraphs 2, 5, 6, 7, 8, 9 are true to my information derived from the records of the case to which I believe to be true and the rest are by way of humble submissions before this Hon'ble Court.
12. That the annexures are photocopies/true copies of their respective original.

Sworn, verified and signed on this 10<sup>th</sup> day of Dec. 2024 at the premises of Hon'ble Jharkhand High Court, Ranchi.

Oath Sl. No. 32797  
 Solemnly affirmed before me by deponent  
 Who is identified by A. Kumar  
 I have satisfied my self by examining the deponent that he/ she understands the contents of the affidavit which has been read and explained before me or which has been read and explained to him/her. the deponent acknowledge the same to be correct. A. Kumar  
 High Court of Jharkhand, Ranchi  
 Dated: 10/12/24  
 Advocate Oath Commissioner

Ashok  
10/12/24  
 I know the deponent  
 Ashwani Kumar A/c to  
 Mr. B.M. Tripathy  
 Sr. Adv.  
 R. No. 89/24  
 10.12.2024



सत्यमेव जयते

राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण, झारखण्ड  
State Level Environment Impact Assessment Authority, Jharkhand  
पौधशाला परिसर, धुर्वा बस स्टैण्ड के समीप, पो0+थाना-धुर्वा, राँची झारखण्ड, 834004  
ई-मेल. msseiaa.jhk@gmail.com; वेबसाइट. www.jseiaa.in

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Hon'ble NGT Matter  
Time Bound (Urgent)

पत्रांक :

राँची, दिनांक :

प्रेषक:

सदस्य सचिव,  
SEIAA,  
झारखण्ड, राँची।

सेवा में,

डॉ कीर्ति अविशोक,  
सदस्य, SEIAA  
सह-प्राध्यापक,  
सिविल एवं पर्यावरण इंजीनियरी विभाग,  
बिरला प्रौद्योगिकी संस्थान,  
मेसरा, राँची-835215, झारखण्ड।

विषय:

माननीय NGT द्वारा वाद O.A. No. 136/2024 (EZ) (Earlier O.A. No. 522/2024/PB) News item titles "Shree Bansheedhar Nagar din ke ujale me ho raha balu ka avaidh khamosh" appearing in Navbharat Today (dated 08.03.2024) Vs State of Jharkhand & Ors में दिनांक 02.08.2024 के पारित आदेश के अनुपालन के सम्बन्ध में।

महाशय,

उपर्युक्त विषयक माननीय NGT द्वारा वाद O.A. No. 136/2024 (EZ) (Earlier O.A. No. 522/2024/PB) News item titles "Shree Bansheedhar Nagar din ke ujale me ho raha balu ka avaidh khamosh" appearing in Navbharat Today (dated 08.03.24) Vs State of Jharkhand & Ors में पारित न्यायादेश दिनांक 02.08.2024 (छायाप्रति संलग्न) के माध्यम से जाँच हेतु एक समिति का गठन किया गया है, जिसका स्वरूप निम्नवत् है :-

1. Senior Scientist, Jharkhand State Pollution Control Board;
2. Senior Scientist, Central Pollution Control Board;
3. District Magistrate, Shree Banshidhar Nagar, Garhwa or his representative not below the rank of Additional District Magistrate; and
4. Senior Scientist, SEIAA, Jharkhand.

अतः उपरोक्त जाँच कार्य हेतु आपको SEIAA, झारखण्ड का प्रतिनिधित्व करने हेतु प्राधिकृत किया जाता है। उक्त के आलोक में अनुरोध है कि स्थलीय निरीक्षण

हेतु जिला दण्डाधिकारी/उपायुक्त, गढ़वा से संपर्क कर अग्रेतर कार्रवाई सुनिश्चित करने की कृपा की जाय।

यह आपके सूचनार्थ एवम् आवश्यक कार्रवाई हेतु प्रेषित।

अनु०: यथोक्त।

विश्वासभाजन्

ह०/-

सदस्य सचिव,

राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण,  
झारखण्ड, राँची।

ज्ञापांक : 221

दिनांक : 15/08/2024

प्रतिलिपि: उपायुक्त, गढ़वा / सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण पर्वद (CPCB) एवं झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद (JSPCB) को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित। अनुरोध है कि यथा निर्देशित जाँच हेतु डॉ कीर्ति अविशेक, सदस्य, SEIAA के मो० नं० - 8294934737 ई० मेल - kavishkek@bitmesra.ac.in पर सम्पर्क स्थापित कर अग्रेतर कार्रवाई सुनिश्चित करने की कृपा की जाय।

सदस्य सचिव,

राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण,  
झारखण्ड, राँची।

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15/08/2024



**State Level Environment Impact Assessment Authority, Jharkhand**  
 Nursery Complex, Near Dhurwa Bus Stand, P.O+P.S-Dhurwa, Ranchi, Jharkhand-834 004  
 E-mail: [msseiaa.jhk@gmail.com](mailto:msseiaa.jhk@gmail.com); website: [www.jseiaa.org](http://www.jseiaa.org)

Letter No.- EC/SEIAA/2018-19/2072/2018/

Ranchi, Date :

**To:** Aboobacker,  
 (Managing Director),  
 Khanij Nigam Bhawan,  
 Nepal House Area,  
 Doranda, Dist - Ranchi  
 Jharkhand – 834002.

**Sub:** Environmental Clearance for the project “Kharsota Sand Mining Project ‘of M/s J.S.M.D.C. Ltd. at [Plot No.- New 3456 (P) & Old 820 (P)] Mauza – Kharsota, Anchal – Majhiaon, Dist.-Garhwa, Jharkhand (8.10 Ha).”

**Ref:** Your application no-803, dated-15.05.2018.

Sir,

It is in reference to “Kharsota Sand Mining Project of M/s J.S.M.D.C. Ltd. at [Plot No.- New 3456 (P) & Old 820 (P)] Mauza – Kharsota, Anchal – Majhiaon, Dist.-Garhwa, Jharkhand (8.10 Ha)” submitted by you for seeking prior Environmental Clearances (EC). The proposed estimated mineral reserve is 1,29,925 cum and annual production capacity as per Form I has been indicated as 1,29,925 cum per annum.

The proposal was appraised by State Level Expert Appraisal Committee (SEAC) and recommended for grant of Environmental Clearance in its meeting held on 25<sup>th</sup> & 26<sup>th</sup> June, 2018.

State Level Environment Level Impact Assessment Authority (SEIAA), Jharkhand in its meeting held on 09.08.2018 discussed the project proposal along with recommendations made by SEAC and decided to grant EC to the project.

Following the decision of SEIAA, as mentioned above, Environmental Clearance is hereby issued to “Kharsota Sand Mining Project of M/s J.S.M.D.C. Ltd. at [Plot No.- New 3456 (P) & Old 820 (P)] Mauza – Kharsota, Anchal – Majhiaon, Dist.-Garhwa, Jharkhand (8.10 Ha)” alongwith the following conditions -

**A. Specific Conditions:**

1. This Environmental Clearance is valid subject to the following condition below –  
 That this project has-
  - a. Obtained all legal rights to operate at concerned place.
  - b. Complied with all existing concerned laws of the land and
  - c. Complied with the decisions of SEIAA on the issue of Environmental Clearance till date.

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2. The Environmental clearance is subject to grant of Mining Lease and will be co-terminus with the mining lease period.
3. The mining work will be open-cast and exclusively manual. No mechanical work or drilling / blasting should be involved at any stage.
4. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed. Also PP shall ensure that stipulations mentioned in MoEF OM No.- J-13012/12/2013-IA-II(1), dated- 24<sup>th</sup> December, 2013 and SEIAA, Jharkhand guideline dated 07.05.2013 are adhered to.
5. For the green belt development in the mining area / transport road sides / other land area saplings available in the forest nursery / private nursery should also be considered for the mentioned purpose instead of the Trees / Plants mentioned in the PFR / Presentation copies of the proposed mine.
6. No sand mining activities will be carried out in upstream or downstream within 500 m of railways, road, bridge, water intake, wires & notified aquarium or breeding places.
7. Project Proponent shall appoint a Monitoring Committee to monitor the replenishment study, traffic management, levels of production, River Bank erosion and maintenance of Road etc and shall submit report to SEIAA, JSPCB and DMO after every monsoon i.e. by end of November (30<sup>th</sup>) of that year. Also after receding of flood / water (after monsoon) a study has to be conducted in mining lease area and list of flora & fauna is to be prepared and submit report to SEIAA, JSPCB and DMO.
8. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, as may be applicable to this project (in case any fauna occurs / is found in the Project area).
9. The project proponent shall take all precautionary measures during mining operation for conservation and protection of endangered fauna.
10. The project proponent shall prepare the plan of mining in conformity with the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season. Due consideration will be given to points raised in Supreme Court judgement and SEIAA guidelines.
11. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
12. The project proponent will provide protective respiratory devices to workers working in dusty areas and they shall also be provided with adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.

13. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per Solid Waste Management rules.
14. Natural /customary paths used by villagers should not be obstructed at any time by the activities proposed under the project. Transportation of sand is to be carried out with consent of Villagers and Trucks are to be covered with Tarpaulin.
15. Local flora may be planted in the Core Zone of the Mining Lease area.
16. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
17. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India / MOEF Guidelines applicable to Minor Minerals.
18. PP shall maintain minimum distance from Reserved / Protected Forests as stipulated in applicable guidelines.
19. There shall be no external dump(s). Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Jharkhand State Pollution Control Board, Ranchi and its nearest Regional Office on six monthly basis.
20. The project proponent should implement suitable conservation measures to augment ground water resources in the area in consultation with the Ground Water Directorate, Government of Jharkhand / Central Ground Water Board.
21. Effective safeguard measures should be taken to control fugitive emissions so as to ensure that RSPM (PM10 and PM 2.5) levels are within prescribed limits.
22. Pre-placement medical examination and periodical medical examination of the workers engaged in the project shall be carried out and records maintained.
23. Proper safety measures as per statutory requirement are to be implemented around the mined out Pit prior to closure of site.
24. A final mine closure Plan along with corpus fund duly approved by Competent Authority shall be submitted to the Jharkhand State Pollution Control Board, Ranchi and to concerned DMO in advance of final mine closure for approval.
25. The project proponent shall obtain Consent to establish and Consent to Operate from the Jharkhand State Pollution Control Board, Ranchi and effectively implement all the conditions stipulated therein.
26. At least 1.5 meter from the river bed sand should be kept intact and mining can be done above this cushion of sand considering the geological condition of Chhotanagpur plateau.

#### **B. General conditions:**

**As per the latest guidelines of MoEF & CC regarding Sustainable Sand Mining Management Guidelines 2016 -**

1. EC is subject to having valid lease and all statutory clearance as applicable.

(14)

2. Monitoring Committee including Local Panchayat to check on traffic due to transportation and submit an annual report on the same.
3. To maintain safety and stability of Riverbanks i.e. 3 meter or 10% of the width of the River whichever is more will be left intact as no mining zone.
4. Ultimate working depth shall be up to 3.0 m from Riverbed level and not less than one meter from the water level of the River channel whichever is reached earlier.
5. The directions given by the Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP(C) Nos.19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No.171/2013 may be strictly followed.
6. All the provisions made and restrictions imposed as covered in the Minor Mineral Rule, shall be complied with, particularly regarding Environment Management Practices and its fund management and Payment of compensation to the land owners.
7. District level Survey Report should be prepared and area suitable for mining and area prohibited for mining be identified.
8. No River sand mining be allowed in rainy season.
9. To submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity/ production levels shall be decreased / stopped accordingly till the replenishment is completed.
10. In River flood plain mining a buffer of 3 meter to be left from the River bank for mining.
11. In mining from agricultural field a buffer of 3 meter to be left from the adjacent field.
12. Mining shall be done in layers of 1 meter depth to avoid ponding effect and after first layer is excavated, the process will be repeated for the next layers.
13. No stream should be diverted for the purpose of sand mining. No natural water course and/ or water resources are obstructed due to mining operations.
14. No blasting shall be resorted to in River mining and without permission at any other place.
15. Depending upon the location, thickness of sand, deposition, agricultural land/Riverbed, the method of mining may be manual, semi-mechanized or mechanized; however, manual method of mining shall be preferred over any other method.
16. Mining should be done only in area / stretch identified in the District Level Survey Report suitable for mining and so certified by the Sub- Divisional Level Committee after site visit.
17. Mining should begin only after pucca pillar marking the boundary of lease area is erected at the cost of the lease holder after certification by the mining official and its geo coordinates are made available to the District Level Committee.
18. The top soil in case of surface land mining shall be stored temporarily in an earmarked site and concurrently used for land reclamation.
19. The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of

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- vehicle and mine plan. This should be produced before officers of Central Government and State for inspection.
20. For each mining lease site the access should be controlled in a way that vehicles carrying mineral from that area are tracked and accounted for.
  21. The State / District Level Environment Committee should use technology like Bar Coding, Information and Communications Technology (ICT), Web based and ICT enabled services, mobile SMS App etc. to account for weight of mineral being taken out of the lease area and the number of trucks moving out with the mineral.
  22. There should be regular monitoring of the mining activities in the State to ensure effective compliance of stipulated EC conditions and of the provisions under the Minor Mineral Concessions Rules framed by the State Government.
  23. Noise arising out of mining and processing shall be abated and controlled at source to keep within permissible limit.
  24. Restricted working hours Sand mining operation has to be carried out between sun rise to sun set.
  25. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly.
  26. Air Pollution due to dust, exhaust emission or fumes during mining and processing phase should be controlled and kept in permissible limits specified under environmental laws.
  27. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Wheel washing facility should be installed and used.
  28. The mining operations are to be done in a systematic manner so that the operations shall create a major visual impact on the site.
  29. Restoration of flora affected by mining should be done immediately. Twice the number of trees destroyed by mining to be planted preferably of indigenous species. Each EC holder should plant and maintain for lease period at least 50 gabion plantation in area near lease and road connecting lease area.
  30. No mining lease shall be granted in the forest area without forest clearance in accordance with the provisions of the Forest Conservation Act, 1980 and the rules made thereunder.
  31. Protection of turtle and bird habitats shall be ensured.
  32. No felling of tree near quarry shall be allowed. For mining lease within 10 km of the National Park / Sanctuary or in Eco-Sensitive Zone of the Protected Area, recommendation of Standing Committee of National Board of Wild Life (NBWL) have to be obtained as per the Hon'ble Supreme Court order in I.A. No. 460 of 2004.
  33. Spring sources should not be affected due to mining activities. Necessary Protection measures are to be incorporated.
  34. Removal, stacking and utilization of top soil in mining are should be ensured. Where top soil cannot be used concurrently, it shall be stored separately for future use keeping in view that the bacterial organism should not die and should be spread nearby area.

35. The EC should stipulate conditions for adequate steps to check soil erosion and control debris flow etc. by constructing engineering structures.
36. Use of oversize material to control erosion and movement of sediments.
37. No overhangs shall be allowed to be formed due to mining and mining shall not be allowed in area where subsidence of rocks is likely to occur due to steep angle of slope.
38. No extraction of sand in land slide prone areas shall be carried out.
39. Controlled clearance of riparian vegetation to be undertaken
40. Site clearance and tidiness is very much needed to have less visual impact of mining.
41. Dumping of waste shall be done in earmarked places as approved in Mining Plan.
42. Rubbish burial shall not be done in the Rivers.
43. The EC holder shall take all possible precautions for the protection of environment and control of pollution.
44. Effluent discharge should be kept to the minimum and it should meet the standards prescribed.
45. Mining activities shall not be done for mine lease where mining can cause danger to site of flood protection works, places of cultural, religious, historical, and archaeological importance.
46. Vehicles used for transportation of sand are to be permitted only with of fitness and PUC Certificates.
47. Junction at take-off point of approach road with main road be properly developed with proper width and geometry required for safe movement of traffic by concession holder at his own cost.
48. Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.
49. No stacking allowed on road side along National Highways.
50. The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine.
51. Site specific plan with eco-restoration should be in place and implemented.
52. Health and safety of workers should be taken care of.
53. The Project Proponent shall make arrangement for drinking water, first aid facility (along with species specific anti-venom provisioning) in case of emergency for the workers.
54. The Project Proponent shall report monitoring data on replenishment, traffic management, levels of production, River Bank erosion and maintenance of Road etc.
55. Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained: also, Occupational health check ups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary

remedial/preventive measures taken accordingly. Recommendations of National Institute for labour for ensuring good occupational environmental for mine workers would also be adopted.

**C. Other points:**

1. The Authority reserves the right to add any new condition or modify the above conditions or to revoke the clearance if conditions stipulated above are not implemented to the satisfaction of Authority or for that matter for any other Administrative reason.
2. The Environmental Clearance accorded shall be valid for the period of lease of the mine, the PP does not increase production rate and alter lease area during the validity of Environmental Clearance.
3. In case of any deviation or alteration in the project proposed from those submitted to SEIAA, Jharkhand for clearance, a fresh reference should be made to SEIAA to assess the adequacy of the conditions imposed and to incorporate any new conditions if required.
4. The above stipulations would be enforced among others under the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court of Jharkhand and any other Court of Law relating to the subject matter.
5. Any Appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Sd/-


Member Secretary  
State Level Environment Impact  
Assessment Authority, Jharkhand.

Dated : 31/05/2018.

Memo No.- EC/SEIAA/2018-19/2072/2018/203

Copy to:

1. Additional Chief Secretary, Department of Forests & Environment, Jharkhand.
2. Deputy Commissioner, Garhwa, Jharkhand.
3. Divisional Forest Officer, Garhwa North Division, Garhwa, Jharkhand.
4. Director IA Division, Monitoring Cell, MoEF and Climate Change, Indira Paryavaran Bhavan, Jorbag Road, Aliganj, New Delhi - 110003
5. District Mining Officer, Garhwa, Jharkhand.
6. Member Secretary, Jharkhand State Pollution Control Board, Ranchi.
7. Member Secretary, Jharkhand State Expert Appraisal Committee, Ranchi.
8. Website.
9. Guard file.

  
Member Secretary  
State Level Environment Impact  
Assessment Authority, Jharkhand



**State Level Environment Impact Assessment Authority, Jharkhand**  
 Nursery Complex, Near Dhurwa Bus Stand, P.O+P.S-Dhurwa, Ranchi, Jharkhand-834 004  
 E-mail: [msseiaa.jhk@gmail.com](mailto:msseiaa.jhk@gmail.com); website: [www.jseiaa.org](http://www.jseiaa.org)

Letter No.- EC/SEIAA/2018-19/2074/2018/

Ranchi, Date :

To: Aboobacker,  
 (Managing Director),  
 Khanij Nigam Bhawan,  
 Nepal House Area,  
 Doranda, Dist - Ranchi  
 Jharkhand – 834002.

Sub: Environmental Clearance for the project “Pachadumar Sand Mining Project of M/s J.S.M.D.C. Ltd. at [Plot No.- 2363 (P)] at Mauza – Pachadumar, Anchal – Ketar, Dist.- Garhwa, Jharkhand (20.24 Ha).”

Ref: Your application no-804, dated-15.05.2018.

Sir,

It is in reference to “Pachadumar Sand Mining Project of M/s J.S.M.D.C. Ltd. at [Plot No.- 2363 (P)] at Mauza – Pachadumar, Anchal – Ketar, Dist.- Garhwa, Jharkhand (20.24 Ha)” submitted by you for seeking prior Environmental Clearances (EC). The proposed estimated mineral reserve is 3,24,480 cum and annual production capacity as per Form I has been indicated as 3,24,480 cum per annum.

The proposal was appraised by State Level Expert Appraisal Committee (SEAC) and recommended for grant of Environmental Clearance in its meeting held on 25<sup>th</sup> & 26<sup>th</sup> June, 2018.

State Level Environment Level Impact Assessment Authority (SEIAA), Jharkhand in its meeting held on 09.08.2018 discussed the project proposal along with recommendations made by SEAC and decided to grant EC to the project.

Following the decision of SEIAA, as mentioned above, Environmental Clearance is hereby issued to “Pachadumar Sand Mining Project of M/s J.S.M.D.C. Ltd. at [Plot No.- 2363 (P)] at Mauza – Pachadumar, Anchal – Ketar, Dist.- Garhwa, Jharkhand (20.24 Ha)” alongwith the following conditions -

**A. Specific Conditions:**

1. This Environmental Clearance is valid subject to the following condition below –  
 That this project has-
  - a. Obtained all legal rights to operate at concerned place.
  - b. Complied with all existing concerned laws of the land and
  - c. Complied with the decisions of SEIAA on the issue of Environmental Clearance till date.
2. The Environmental clearance is subject to grant of Mining Lease and will be co-terminus with the mining lease period.

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3. The mining work will be open-cast and exclusively manual. No mechanical work or drilling / blasting should be involved at any stage.
4. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed. Also PP shall ensure that stipulations mentioned in MoEF OM No.- J-13012/12/2013-IA-II(I), dated- 24<sup>th</sup> December, 2013 and SEIAA, Jharkhand guideline dated 07.05.2013 are adhered to.
5. For the green belt development in the mining area / transport road sides / other land area saplings available in the forest nursery / private nursery should also be considered for the mentioned purpose instead of the Trees / Plants mentioned in the PFR / Presentation copies of the proposed mine.
6. No sand mining activities will be carried out in upstream or downstream within 500 m of railways, road, bridge, water intake, wires & notified aquarium or breeding places.
7. Project Proponent shall appoint a Monitoring Committee to monitor the replenishment study, traffic management, levels of production, River Bank erosion and maintenance of Road etc and shall submit report to SEIAA, JSPCB and DMO after every monsoon i.e. by end of November (30<sup>th</sup>) of that year. Also after receding of flood / water (after monsoon) a study has to be conducted in mining lease area and list of flora & fauna is to be prepared and submit report to SEIAA, JSPCB and DMO.
8. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, as may be applicable to this project (in case any fauna occurs / is found in the Project area).
9. The project proponent shall take all precautionary measures during mining operation for conservation and protection of endangered fauna.
10. The project proponent shall prepare the plan of mining in conformity with the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season. Due consideration will be given to points raised in Supreme Court judgement and SEIAA guidelines.
11. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
12. The project proponent will provide protective respiratory devices to workers working in dusty areas and they shall also be provided with adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
13. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per Solid Waste Management rules.

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14. Natural /customary paths used by villagers should not be obstructed at any time by the activities proposed under the project. Transportation of sand is to be carried out with consent of Villagers and Trucks are to be covered with Tarpaulin.
15. Local flora may be planted in the Core Zone of the Mining Lease area.
16. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
17. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India / MOEF Guidelines applicable to Minor Minerals.
18. PP shall maintain minimum distance from Reserved / Protected Forests as stipulated in applicable guidelines.
19. There shall be no external dump(s). Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Jharkhand State Pollution Control Board, Ranchi and its nearest Regional Office on six monthly basis.
20. The project proponent should implement suitable conservation measures to augment ground water resources in the area in consultation with the Ground Water Directorate, Government of Jharkhand / Central Ground Water Board.
21. Effective safeguard measures should be taken to control fugitive emissions so as to ensure that RSPM (PM10 and PM 2.5) levels are within prescribed limits.
22. Pre-placement medical examination and periodical medical examination of the workers engaged in the project shall be carried out and records maintained.
23. Proper safety measures as per statutory requirement are to be implemented around the mined out Pit prior to closure of site.
24. A final mine closure Plan along with corpus fund duly approved by Competent Authority shall be submitted to the Jharkhand State Pollution Control Board, Ranchi and its concerned DMO in advance of final mine closure for approval.
25. The project proponent shall obtain Consent to establish and Consent to Operate from the Jharkhand State Pollution Control Board, Ranchi and effectively implement all the conditions stipulated therein.
26. At least 1.5 meter from the river bed sand should be kept intact and mining can be done above this cushion of sand considering the geological condition of Chhatarangga plateau.

#### **B. General conditions:**

**As per the latest guidelines of MoEF & CC regarding Sustainable Sand Mining Management Guidelines 2016 -**

1. EC is subject to having valid lease and all statutory clearance as applicable.
2. Monitoring Committee including local Panchayat to check on traffic due to transportation and submit an annual report on the same.

3. To maintain safety and stability of Riverbanks i.e. 3 meter or 10% of the width of the River whichever is more will be left intact as no mining zone.
4. Ultimate working depth shall be up to 3.0 m from Riverbed level and not less than one meter from the water level of the River channel whichever is reached earlier.
5. The directions given by the Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP(C) Nos.19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No.171/2013 may be strictly followed.
6. All the provisions made and restrictions imposed as covered in the Minor Mineral Rule, shall be complied with, particularly regarding Environment Management Practices and its fund management and Payment of compensation to the land owners.
7. District level Survey Report should be prepared and area suitable for mining and area prohibited for mining be identified.
8. No River sand mining be allowed in rainy season.
9. To submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity/ production levels shall be decreased / stopped accordingly till the replenishment is completed.
10. In River flood plain mining a buffer of 3 meter to be left from the River bank for mining.
11. In mining from agricultural field a buffer of 3 meter to be left from the adjacent field.
12. Mining shall be done in layers of 1 meter depth to avoid ponding effect and after first layer is excavated, the process will be repeated for the next layers.
13. No stream should be diverted for the purpose of sand mining. No natural water course and/ or water resources are obstructed due to mining operations.
14. No blasting shall be resorted to in River mining and without permission at any other place.
15. Depending upon the location, thickness of sand, deposition, agricultural land/Riverbed, the method of mining may be manual, semi-mechanized or mechanized; however, manual method of mining shall be preferred over any other method.
16. Mining should be done only in area / stretch identified in the District Level Survey Report suitable for mining and so certified by the Sub- Divisional Level Committee after site visit.
17. Mining should begin only after pucca pillar marking the boundary of lease area is erected at the cost of the lease holder after certification by the mining official and its geo coordinates are made available to the District Level Committee.
18. The top soil in case of surface land mining shall be stored temporarily in an earmarked site and concurrently used for land reclamation.
19. The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This should be produced before officers of Central Government and State for inspection.

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20. For each mining lease site the access should be controlled in a way that vehicles carrying mineral from that area are tracked and accounted for.
21. The State / District Level Environment Committee should use technology like Bar Coding, Information and Communications Technology (ICT), Web based and ICT enabled services, mobile SMS App etc. to account for weight of mineral being taken out of the lease area and the number of trucks moving out with the mineral.
22. There should be regular monitoring of the mining activities in the State to ensure effective compliance of stipulated EC conditions and of the provisions under the Minor Mineral Concessions Rules framed by the State Government.
23. Noise arising out of mining and processing shall be abated and controlled at source to keep within permissible limit.
24. Restricted working hours Sand mining operation has to be carried out between sun rise to sun set.
25. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly.
26. Air Pollution due to dust, exhaust emission or fumes during mining and processing phase should be controlled and kept in permissible limits specified under environmental laws.
27. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Wheel washing facility should be installed and used.
28. The mining operations are to be done in a system a tie manner so that the operations shall create a major visual impact on the site.
29. Restoration of flora affected by mining should be done immediately. Twice the number of trees destroyed by mining to be planted preferably of indigenous species. Each EC holder should plant and maintain for lease period at least 50 gabion plantation in area near lease and road connecting lease area.
30. No mining lease shall be granted in the forest area without forest clearance in accordance with the provisions of the Forest Conservation Act, 1980 and the rules made thereunder.
31. Protection of turtle and bird habitats shall be ensured.
32. No felling of tree near quarry shall be allowed. For mining lease within 10 km of the National Park / Sanctuary or in Eco-Sensitive Zone of the Protected Area, recommendation of Standing Committee of National Board of Wild Life (NBWL) have to be obtained as per the Hon'ble Supreme Court order in I.A. No. 460 of 2004.
33. Spring sources should not be affected due to mining activities. Necessary Protection measures are to be incorporated.
34. Removal, stacking and utilization of top soil in mining are should be ensured. Where top soil cannot be used concurrently, it shall be stored separately for future use keeping in view that the bacterial organism should not die and should be spread nearby area.
35. The EC should stipulate conditions for adequate steps to check soil erosion and control debris flow etc. by constructing engineering structures.

(23)

36. Use of oversize material to control erosion and movement of sediments.
37. No overhangs shall be allowed to be formed due to mining and mining shall not be allowed in area where subsidence of rocks is likely to occur due to steep angle of slope.
38. No extraction of sand in land slide prone areas shall be carried out.
39. Controlled clearance of riparian vegetation to be undertaken
40. Site clearance and tidiness is very much needed to have less visual impact of mining.
41. Dumping of waste shall be done in earmarked places as approved in Mining Plan.
42. Rubbish burial shall not be done in the Rivers.
43. The EC holder shall take all possible precautions for the protection of environment and control of pollution.
44. Effluent discharge should be kept to the minimum and it should meet the standards prescribed.
45. Mining activities shall not be done for mine lease where mining can cause danger to site of flood protection works, places of cultural, religious, historical, and archaeological importance.
46. Vehicles used for transportation of sand are to be permitted only with of fitness and PUC Certificates.
47. Junction at take-off point of approach road with main road be properly developed with proper width and geometry required for safe movement of traffic by concession holder at his own cost.
48. Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.
49. No stacking allowed on road side along National Highways.
50. The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine.
51. Site specific plan with eco-restoration should be in place and implemented.
52. Health and safety of workers should be taken care of.
53. The Project Proponent shall make arrangement for drinking water, first aid facility (along with species specific anti-venom provisioning) in case of emergency for the workers.
54. The Project Proponent shall report monitoring data on replenishment, traffic management, levels of production, River Bank erosion and maintenance of Road etc.
55. Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health check ups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute

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for labour for ensuring good occupational environmental for mine workers would also be adopted.

**C. Other points:**

1. The Authority reserves the right to add any new condition or modify the above conditions or to revoke the clearance if conditions stipulated above are not implemented to the satisfaction of Authority or for that matter for any other Administrative reason.
2. The Environmental Clearance accorded shall be valid for the period of lease of the mine. the PP does not increase production rate and alter lease area during the validity of Environmental Clearance.
3. In case of any deviation or alteration in the project proposed from those submitted to SEIAA, Jharkhand for clearance, a fresh reference should be made to SEIAA to assess the adequacy of the conditions imposed and to incorporate any new conditions if required.
4. The above stipulations would be enforced among others under the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court of Jharkhand and any other Court of Law relating to the subject matter.
5. Any Appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Sd/-

Member Secretary  
State Level Environment Impact  
Assessment Authority, Jharkhand.

Dated : 31/08/2018.

Memo No.- EC/SEIAA/2018-19/2074/2018/ 2-05

Copy to:

1. Additional Chief Secretary, Department of Forests & Environment, Jharkhand.
2. Deputy Commissioner, Garhwa, Jharkhand.
3. Divisional Forest Officer, Garhwa North Division, Garhwa, Jharkhand.
4. Director IA Division, Monitoring Cell, MoEF and Climate Change, Indira Paryavaran Bhavan, Jorbag Road, Aliganj, New Delhi - 110003
5. District Mining Officer, Garhwa, Jharkhand.
6. Member Secretary, Jharkhand State Pollution Control Board, Ranchi.
7. Member Secretary, Jharkhand State Expert Appraisal Committee, Ranchi.
8. Website.
9. Guard file.

  
31/8/18  
Member Secretary  
State Level Environment Impact  
Assessment Authority, Jharkhand



ENVIRONMENTAL  
CLEARANCE



Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), Jharkhand)

To,

The Director  
M/S GANGA KAWERI CONSTRUCTION PVT. LTD  
391, Road No.-2, Sanjay Gandhi Nagar, Hanuman Nagar, Kankar Bag  
Patna -800020

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/JH/MIN/43682/2019 dated 26 Sep 2019. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC22B001JH110693
2. File No.	EC/SEIAA/2018-19/2090/2018
3. Project Type	New
4. Category	B1
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	Khokha Sand Mining Project
7. Name of Company/Organization	M/S GANGA KAWERI CONSTRUCTION PVT. LTD
8. Location of Project	Jharkhand
9. TOR Date	14 May 2019

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 21/04/2022

(e-signed)  
Ashok Kumar, IFS  
Member Secretary  
SEIAA - (Jharkhand)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*



PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)



**State Level Environment Impact Assessment Authority, Jharkhand**

Nursery Complex, Near Dhurwa Bus Stand, P.O+P.S-Dhurwa, Ranchi, Jharkhand-834 004

E-mail: [msscicaa.jhk@gmail.com](mailto:msscicaa.jhk@gmail.com)/[chr-seiaajhr@gov.in](mailto:chr-seiaajhr@gov.in)

website: [www.jseiaa.org](http://www.jseiaa.org)

Letter No.- EC/SEIAA/2018-19/2090/2018/

Ranchi, Date :

To: M/s Ganga Kaveri Construction Pvt Ltd,  
Shri Praveen Kumar (Director),  
3/358, Vishwas Khand, Gomti Nagar,  
Lucknow – 226010 (U.P.).

Sub: Environmental Clearance for the project “Khokha Sand Mining Project located on river bed of Son River of M/s Ganga Kaveri Construction Pvt Ltd at Khata No. - 59, Plot No.- 199 (P) at Vill. : Khokha, Anchal : Kharaundhi, Dist. : Garhwa (23.00 Ha)”, Jharkhand (Proposal No. SIA/JH/MIN/43682/2018) – regarding.

Ref: Your application no. Nil dated 01.10.2019.

Sir,

It is in reference to “Khokha Sand Mining Project located on river bed of Son River of M/s Ganga Kaveri Construction Pvt Ltd at Khata No. - 59, Plot No.- 199 (P) at Vill. : Khokha, Anchal : Kharaundhi, Dist. : Garhwa (23.00 Ha)” submitted by you for seeking prior Environmental Clearances (EC).

The proposal was considered by the committee in its 70<sup>th</sup> meeting held on 29<sup>th</sup> and 30<sup>th</sup> April, 2019 and recommended for ToR. ToR was granted by SEIAA vide letter no. EC/SEIAA/2018-19/2000/2018/216, dated 14.05.2019. Public Hearing of the project was conducted on 30.08.2019. The final EIA / EMP was submitted by the PP to SEIAA on 01.10.2019 and forwarded to SEAC on 03.10.2019.

This is a Sand Mining Project with an area of 23.00 Ha [Khata No. - 59, Plot No.- 199 (P)]. It is a proposal for grant of mine lease after auction vide DMO's allotment letter no.- 833, dated- 04.07.2015. The latitude and longitude of the project site is 24° 29' 45.93" N to 24° 30' 4.45" N and 83°23'55.42" E to 83° 24' 15.20" E respectively. The nearest railway station is Nagar Untari at a distance of 27 km in SE direction and the nearest airport is Lal bahadur Shashtri International Airport, Varanasi at a distance of 118 km in NW direction. Total water requirement is about 9.4 KLD (5.4 KLD Domestic & Drinking uses ) + 4 KLD Dust suppression), this water will be supplied from nearby village by tankers.

The indicated project cost is Rs 60 Lakh and a provision of Rs 3.60 Lakh has been indicated for Environment management. Budget for Corporate Environmental Responsibility (CER) is 1.40 Lakh.

The proposed estimated mineable reserve is 10,29,600 t and annual production capacity as per revised Form-I has been indicated as 9,26,640 t per annum.

DFO, North Garhwa vide letter no. 1222, dated - 18.03.17 certified that the distance of forest is 348 m from project site.

Deputy Director, Palamu Tiger Reserve, North Division, Medininagar vide letter no. - 2177, dated 04.10.2019 certified that project site not within 10 km from National Park, Sanctuary & Eco Sensitive Zone (ESZ).

The CO, Kharoundhi vide letter no. 239, dated - 06.10.18 has mentioned the plot no. of the project is not recorded as "Jangle Jhari" in the Khatiyani or Register -II.

DMO, Garhwa vide memo no. 1111/M, dated 03.07.2018 certified that no other lease exist within 01 km radius from proposed project site.

The proposal was appraised by State Level Expert Appraisal Committee (SEAC) and recommended for grant of Environmental Clearance in its 81<sup>st</sup> meeting held on 23<sup>rd</sup>, 24<sup>th</sup> & 25<sup>th</sup> October, 2019 in the light of Hon'ble NGT, Principal Bench, New Delhi order dated 13.09.18 and MoEF & CC O.M dated 12.12.18.

State Level Environment Level Impact Assessment Authority (SEIAA), Jharkhand in its 94<sup>th</sup> meeting held on 13<sup>th</sup>, 14<sup>th</sup> & 15<sup>th</sup> April, 2022 discussed the project proposal along with recommendations made by SEAC and decided to grant EC to the project..

Following the decision of SEIAA, as mentioned above, Environmental Clearance is hereby issued to "Khokha Sand Mining Project located on river bed of Son River of M/s Ganga Kaveri Construction Pvt Ltd at Khata No. - 59, Plot No.- 199 (P) at Vill. : Khokha, Anchal : Kharaundhi, Dist. : Garhwa (23.00 Ha)" alongwith the following conditions -

**A. Specific Conditions:**

1. This Environmental Clearance is valid subject to the following condition below -  
That this project has-
  - a. Obtained all legal rights to operate at concerned place.
  - b. Complied with all existing concerned laws of the land and
  - c. Complied with the decisions of SEIAA on the issue of Environmental Clearance till date.
2. This EC letter is subject to Hon'ble NGT order dated : 13.09.2018 and MoEF & CC O.M. dated : 12.12.2018.

*[Handwritten signature]*

*[Handwritten signature]*

*[Handwritten signature]*

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- a. Providing for EIA, EMP and therefore public consultation for all areas from 5 to 25 Ha falling under category B-2 at par with category B-1 by SEIAA/SEAC as well as for cluster situation wherever it is not provided.
  - b. Form-1M be made more comprehensive for areas of 0 to 5 Ha by dispensing with the requirement for public consultation to be evaluated by SEAC for recommendation of grant of EC by SEIAA instead of DEIAA/DEAC.
  - c. If a cluster or an individual lease size exceeds 5 ha the EIA/EMP be made applicable in the process of grant of prior Environmental Clearance.
  - d. EIA and /or EMP be prepared for the entire cluster in terms of recommendations 5 (supra) of the guidelines for the purpose of recommendations 6, 7 and 8 thereof.
  - e. Revise the procedure to also incorporate procedure with respect to annual rate of replenishment and time frame for replenishment after mining closure in an area.
  - f. The MoEF & CC to prepare guidelines for calculation of the cost of restitution of damage caused to mined- out areas along with the Net present value of Ecological services forgone because of illegal or unscientific mining.
3. This Environmental Clearance is subject to the following:
- i. Mining depth should be restricted to 3 meters.
  - ii. Distance from the bank should be  $\frac{1}{4}$ th or river width and should not be less than 7.5 meters.
  - iii. A buffer distance /un-mined block of 50 meters after every block of 1000 meters over which mining is undertaken or at such distance as may be the directed/prescribed by the regulatory authority shall be maintained.
  - iv. The borrow area should preferably be located on the riverside of the proposed embankment because they get silted in the course of time. For low embankment, less than 6 m in height, borrow area should not be selected within 25 m from the toe/heel of the embankment. In the case of the higher embankment, the distance should not be less than 50 m.
  - v. River bed sand mining shall be restricted within the central  $\frac{3}{4}$ th width of the river/rivulet or 7.5 meters (inward) from river banks but up to 10% of the width of the river, as the case may be and decided by regulatory authority while granting environmental clearance in consultation with irrigation department.
  - vi. The mining plan should include the original ground level recorded at an interval not more than 10M x 10M along & across the length of the river. In addition to this- levels, outside the mining lease and bank of the river up to meters needs to be recorded. In the mining plan, there should be 3 plates for each year production & development planning (pre-monsoon, monsoon and post- monsoon).
  - vii. Mining plan to include the certificate from the competent Authority in the state forest department or PCCF on Forest land, distance from wildlife protected areas. Mine plan in pieces shall only be unacceptable.

- viii. Mining Plan for the mining leases (non-government) on agricultural fields/Patta land shall only be approved if there is a possibility of replenishment of the mineral or when there is no riverbed mining possibility within 5 KM of the Patta land/Khatedari land. For government projects mining could be allowed on Patta land/Khatedari land but the mining should only be done by the Government agency and material should not be used for sale in the open market.
- ix. Sand and gravel shall not be extracted up to a distance of 1 kilometre (1 km) from major bridges and highways on both sides, or five times (5x) of the span (x) of a bridge/public civil structure (including water intake points) on up-stream side and ten times (10x) the span of such bridge on down-stream side, subjected to a minimum of 250 meters on the upstream side and 500 meters on the downstream side.
- x. Plan to show "Red line" or Bench mark with respect to MSL (Mean Sea Level) in Mining channel reaches (MCR) below which no mining shall be allowed.
- xi. Recording of the initial level of mining lease at shorter interval, say 25mX25m grid.
- xii. To show only a maximum of 60% leased land for removal of minerals.
- xiii. DSR being an important initial step before grant of mining lease after ensuring/identification of areas of aggradation where mining can be allowed and also identification of areas of erosion and proximity to infrastructural structure/ installation where mining has to be prohibited & calculation of Annual rate of replenishment etc therefore having DSR is precondition for grant of EC duly prepared DSR be made available. In case of any ambiguity on the subject DMG may kindly obtain clarification from the MoEF & CC, GoI.
- xiv. A cluster is formed when one mining lease of homogenous mineral is within 500 meters of the other mining lease.
- xv. In order to reduce the cluster formation mining lease size should be defined in such a way that distance between any two clusters preferably should not be less than 2.5 Km. Mining lease should be defined in such a way that the total area of the mining leases in a cluster should not be more than 10 Ha.
- xvi. The functioning time of quarries/depots shall be from 7.00 AM to 6.00 PM. No sand transporting vehicles to be parked inside the quarry/depot site during night time.
- xvii. Following details should be incorporated in LOI:
  - a. Details of Geo-coordinates of lease area(corner points);
  - b. Involvement of Forest land/Distance from forest land/wildlife or otherwise protected areas/ Archeological sites and details of cluster situation if any;
  - c. Minable area and prohibited area (where mining shall remain prohibited due to safety of Bridges/structures/Archeological sites, other structures etc.

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- d. Annual production capacity of the concerned Sand Ghat which should not be more than 60,000 MT/hectare/year Nature of River.
4. No mining/activity shall be undertake in the forest land or deemed forest without obtaining requisite prior forestry clearance.
  5. This Environmental Clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT, MoEF & CC and any other Court of Law, if any, as may be applicable to this project.
  6. Environmental clearance is subject to obtaining prior clearance from forestry and Wildlife angle including clearance from standing committee of NBWL, as may be applicable to this project (in case any fauna occurs / is found in the Project area or if the area involves forest land or Wildlife habitat i.e. core zone of elephant/tiger reserve etc. and or located with in 10 km. of protected area).
  7. The project proponent may apply simultaneously for forest and NBWL clearance, in order to complete the formalities without undue delay, which till process on their respective merits, no rights will vest in or accrue to them unless all clearance are obtained.
  8. Sand mining shall be done as per Enforcement and Monitoring Guidelines for sand mining 2020 of Ministry of Environment, Forest & Climate Change, Govt. of India subject to compliance of all its conditions using manual mining process.
  9. The Environmental clearance is subject to grant of Mining Lease and will be co-terminus with the mining lease period.
  10. The **mining work** will be open-cast and only **manual method**.
  11. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed. Also PP shall ensure that stipulations mentioned in MoEF OM No.- J-13012/12/2013-IA-II(I), dated- 24<sup>th</sup> December, 2013 and SEIAA, Jharkhand guideline dated 07.05.2013 are adhered to.
  12. For the green belt development in the mining area / transport road sides / other land area saplings available in the forest nursery / private nursery should also be considered for the mentioned purpose instead of the Trees / Plants mentioned in the PFR / Presentation copies of the proposed mine.
  13. No sand mining activities will be carried out in upstream or downstream within 500 m of railways, road, bridge, water intake, wires & notified aquarium or breeding places.
  14. Project Proponent shall appoint a Monitoring Committee to monitor the replenishment study, traffic management, levels of production, River Bank erosion and maintenance of Road etc, and shall submit report to SEIAA, JSPCB and DMO after every monsoon i.e. by end of November (30<sup>th</sup>) of that year. Also after receding of flood / water (after monsoon) a study has to be conducted in mining lease area and list of flora & fauna is to be prepared and submit report to SEIAA, JSPCB and DMO.

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15. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, as may be applicable to this project (in case any fauna occurs / is found in the Project area).
16. The project proponent shall take all precautionary measures during mining operation for conservation and protection of endangered flora & fauna.
17. The project proponent shall prepare the plan of mining in conformity with the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season. Due consideration will be given to points raised in Supreme Court judgement and SEIAA guidelines.
18. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
19. The project proponent will provide protective respiratory devices to workers working in dusty areas and they shall also be provided with adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
20. Solid waste material viz., gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per Solid Waste Management rules.
21. Natural /customary paths used by villagers should not be obstructed at any time by the activities proposed under the project. Transportation of sand is to be carried out with consent of Villagers and Trucks are to be covered with Tarpaulin.
22. Local flora may be planted in the Core Zone of the Mining Lease area.
23. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India / MOEF Guidelines applicable to Minor Minerals.
24. This Environmental Clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT, MoEF & CC and any other Court of Law, if any, as may be applicable to this project.
25. PP shall maintain minimum distance from Reserved / Protected Forests as stipulated in applicable guidelines.
26. There shall be no external dump(s). Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Jharkhand State Pollution Control Board, Ranchi and its nearest Regional Office on six monthly basis.

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27. The project proponent should implement suitable conservation measures to augment ground water resources in the area in consultation with the Ground Water Directorate, Government of Jharkhand / Central Ground Water Board.
28. Effective safeguard measures should be taken to control fugitive emissions so as to ensure that RSPM (PM10 and PM 2.5) levels are within prescribed limits.
29. Pre-placement medical examination and periodical medical examination of the workers engaged in the project shall be carried out and records maintained.
30. Proper safety measures as per statutory requirement are to be implemented around the mined out Pit prior to closure of site.
31. A final mine closure Plan along with corpus fund duly approved by Competent Authority shall be submitted to the Jharkhand State Pollution Control Board, Ranchi and to concerned DMO in advance of final mine closure for approval.
32. The project proponent shall obtain Consent to establish and Consent to Operate from the Jharkhand State Pollution Control Board, Ranchi and effectively implement all the conditions stipulated therein
33. At least 1.5 meter from the river bed sand should be kept intact and mining can be done above this cushion of sand considering the geological condition of Chhotanagpur plateau.

**B. General conditions:**

1. EC is subject to having valid lease and all statutory clearance as applicable.
2. Monitoring Committee including Local Panchayat to check on traffic due to transportation and submit an annual report on the same.
3. The directions given by the Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP(C) Nos.19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No.171/2013 may be strictly followed.
4. All the provisions made and restrictions imposed as covered in the Minor Mineral Rule, shall be complied with, particularly regarding Environment Management Practices and its fund management and Payment of compensation to the land owners.
5. District level Survey Report should be prepared and area suitable for mining and area prohibited for mining be identified.
6. No River sand mining be allowed in rainy season.
7. To submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity/ production levels shall be decreased / stopped accordingly till the replenishment is completed.
8. In mining from agricultural field a buffer of 3 meter to be left from the adjacent field.

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9. Mining shall be done in layers of 1 meter depth to avoid ponding effect and after first layer is excavated, the process will be repeated for the next layers.
10. No stream should be diverted for the purpose of sand mining. No natural water course and/or water resources are obstructed due to mining operations.
11. No blasting shall be resorted to in River mining and without permission at any other place.
12. Depending upon the location, thickness of sand, deposition, agricultural land/Riverbed, the method of mining may be manual, semi-mechanized or mechanized; however, manual method of mining shall be preferred over any other method.
13. Mining should be done only in area / stretch identified in the District Level Survey Report suitable for mining and so certified by the Sub- Divisional Level Committee after site visit.
14. Mining should begin only after pucca pillar marking the boundary of lease area is erected at the cost of the lease holder after certification by the mining official and its geo coordinates are made available to the District Level Committee.
15. The top soil in case of surface land mining shall be stored temporarily in an earmarked site and concurrently used for land reclamation.
16. The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This should be produced before officers of Central Government and State for inspection.
17. For each mining lease site the access should be controlled in a way that vehicles carrying mineral from that area are tracked and accounted for.
18. The State / District Level Environment Committee should use technology like Bar Coding, Information and Communications Technology (ICT), Web based and ICT enabled services, mobile SMS App etc. to account for weight of mineral being taken out of the lease area and the number of trucks moving out with the mineral.
19. There should be regular monitoring of the mining activities in the State to ensure effective compliance of stipulated EC conditions and of the provisions under the Minor Mineral Concessions Rules framed by the State Government.
20. Noise arising out of mining and processing shall be abated and controlled at source to keep within permissible limit.
21. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly.

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22. Air Pollution due to dust, exhaust emission or fumes during mining and processing phase should be controlled and kept in permissible limits specified under environmental laws.
23. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Wheel washing facility should be installed and used.
24. The mining operations are to be done in a systematic manner so that the operations shall create a major visual impact on the site.
25. Restoration of flora affected by mining should be done immediately. Twice the number of trees destroyed by mining to be planted preferably of indigenous species. Each EC holder should plant and maintain for lease period at least 50 gation plantation in area near lease and road connecting lease area.
26. No mining lease shall be granted in the forest area without forest clearance in accordance with the provisions of the Forest Conservation Act, 1980 and the rules made thereunder.
27. Protection of turtle and bird habitats shall be ensured.
28. No felling of tree near quarry shall be allowed. For mining lease within 10 km of the National Park / Sanctuary or in Eco-Sensitive Zone of the Protected Area, recommendation of Standing Committee of National Board of Wild Life (NBWL) have to be obtained as per the Hon'ble Supreme Court order in I.A. No. 460 of 2004.
29. Spring sources should not be affected due to mining activities. Necessary Protection measures are to be incorporated.
30. Removal, stacking and utilization of top soil in mining are should be ensured. Where top soil cannot be used concurrently, it shall be stored separately for future use keeping in view that the bacterial organism should not die and should be spread nearby area.
31. The EC should stipulate conditions for adequate steps to check soil erosion and control debris flow etc. by constructing engineering structures.
32. Use of oversize material to control erosion and movement of sediments.
33. No overhangs shall be allowed to be formed due to mining and mining shall not be allowed in area where subsidence of rocks is likely to occur due to steep angle of slope.
34. No extraction of sand in land slide prone areas shall be carried out.
35. Controlled clearance of riparian vegetation to be undertaken.
36. Site clearance and tidiness is very much needed to have less visual impact of mining.
37. Dumping of waste shall be done in earmarked places as approved in Mining Plan.
38. Rubbish burial shall not be done in the Rivers.

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39. The EC holder shall take all possible precautions for the protection of environment and control of pollution.
40. Effluent discharge should be kept to the minimum and it should meet the standards prescribed.
41. Mining activities shall not be done for mine lease where mining can cause danger to site of flood protection works, places of cultural, religious, historical, and archaeological importance.
42. Vehicles used for transportation of sand are to be permitted only with of fitness and PUC Certificates.
43. Junction at take-off point of approach road with main road be properly developed with proper width and geometry required for safe movement of traffic by concession holder at his own cost.
44. Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.
45. No stacking allowed on road side along National Highways.
46. The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine.
47. Site specific plan with eco-restoration should be in place and implemented.
48. Health and safety of workers should be taken care of.
49. The Project Proponent shall make arrangement for drinking water, first aid facility (along with species specific anti-venom provisioning) in case of emergency for the workers.
50. The Project Proponent shall report monitoring data on replenishment, traffic management, levels of production, River Bank erosion and maintenance of Road etc.
51. Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health check ups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for labour for ensuring good occupational environmental for mine workers would also be adopted.
52. It shall be mandatory for the project management to submit six (06) monthly compliance report in respect of the stipulated prior environmental clearance terms and conditions in hard copies and soft copies to the regulatory authority concerned Regional Office of MoEF & CC at Ranchi and Jharkhand State Pollution Control Board (J.S.P.C.B.), Ranchi/SEIAA/CPCB.

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53. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
54. The SEIAA, Jharkhand or any other competent Authority may alter modify the above conditions or stipulate any further condition in the interest of Environment Protection.

**C. Other points:**

1. The Authority reserves the right to add any new condition or modify the above conditions or to revoke the clearance if conditions stipulated above are not implemented to the satisfaction of Authority or for that matter for any other Administrative reason.
2. The Environmental Clearance accorded shall be valid for the period of lease of the mine, the PP does not increase production rate and alter lease area during the validity of Environmental Clearance.
3. In case of any deviation or alteration in the project proposed from those submitted to SEIAA, Jharkhand for clearance, a fresh reference should be made to SEIAA to assess the adequacy of the conditions imposed and to incorporate any new conditions if required.
4. The above stipulations would be enforced among others under the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management, Handling and Tran boundary Movement) Rules, 2008 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court of Jharkhand and any other Court of Law relating to the subject matter.
5. Any Appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Sd/-

Member Secretary  
State Level Environment Impact  
Assessment Authority, Jharkhand.

Memo No.- EC/SEIAA/2018-19/2090/2018/ 26

Dated : 16/04/2022

Copy to:

1. Additional Chief Secretary, Department of Forests, Environment & Climate Change, Govt. of Jharkhand.
2. Deputy Commissioner, District - Garhwa, Jharkhand.
3. Divisional Forest Officer, Garhwa North Forest Division, Garhwa, Jharkhand.

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4. Deputy Director, Palamu Tiger Reserve, North Division, Medininagar, Jharkhand.
5. Director IA Division, Monitoring Cell, MoEF and Climate Change, Indira Paryavaran Bhavan, Jorbag Road, Aliganj, New Delhi – 110003.
6. Ministry of Environment, Forest and Climate Change, Regional Office, Bunglow No. A-2, Shyamli Colony, Ranchi – 834002.
7. District Mining Officer, Garhwa, Jharkhand.
8. Member Secretary, Jharkhand State Pollution Control Board, Ranchi.
9. Member Secretary, Jharkhand State Expert Appraisal Committee, Ranchi.
10. Website.
11. Guard file.

Member Secretary  
State Level Environment Impact  
Assessment Authority, Jharkhand  
16/04/2022  
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Validity unknown

Digitally signed by Shri Ashok  
Kumar, IFS  
Member Secretary

Date: 4/21/2022 4:09:57 PM

Annexure - E



सत्यमेव जयते

File No.: EC/SEIAA/2024-25/3110/2024  
 Government of India  
 Ministry of Environment, Forest and Climate Change  
 (Issued by the State Environment Impact Assessment  
 Authority(SEIAA), JHARKHAND)

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Dated 03/06/2024



To,

DHARMENDRA MEHTA  
 DHARMENDRA MEHTA  
 PS- Sadar, Nagwan, Bariath, Hazaribagh, Jharkhand, HAZARIBAGH, JHARKHAND, 825402  
 sanddeposit.jh@gmail.com

**Subject:** Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/JH/MIN/471916/2024 dated 15/05/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107JH5920960N
(ii) File No.	EC/SEIAA/2024-25/3110/2024
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	North Koyal Sand Ghat-8 (In The River Bed Of North Koyal) (Area - 4.38 ha)
(ix) Location of Project (District, State)	GARHWA, JHARKHAND
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	No

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/ EIA & EMP Reports were submitted to the SEIAA for an appraisal by the SEIAA under the provision of EIA notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEIAA in the meeting held on 23/05/2024. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above. Brief description of the project is as under:

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5. Details of the minerals to be mined along with production capacity and the haul on the adjacent features of the project as submitted by the project proponent in Form I (Part A and B) in the reports and as presented during SLIAA are annexed to this EC as Annexure (1)
6. The SLIAA, in its meeting held on 23/05/2024, based on information submitted by Form I (Part A, B and C), EIA/EEMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance issues furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of specific and standard EC conditions as detailed in the joint below.
7. The SLIAA has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SLIAA hereby accords Environment Clearance for the initial proposal to M/s. LOKESH SUREX MINES under the provision of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific and Standard EC conditions as given in Annexure (2)
8. The Ministry reserves the right to stipulate additional conditions, if found necessary.
9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc required to be obtained under any other Act/Regulations. The Project Proponent is under obligation to obtain approvals/clearances under any other Acts/Regulations or Statutes, as applicable, to the project.
10. The PP is under obligation to implement commitments made in the Environmental Management Plan, which forms part of this EC.
11. Validity of EC is upto 15/05/2024 from which the prior environmental clearance is granted by the regulatory authority.
12. General Instructions:
  1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SLIAA website where it is displayed.
  2. The copies of the environmental clearance shall be submitted by the project proponent to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant officers of the Government who is to must display the same for 30 days from the date of receipt.
  3. The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/impairment/violation of the environmental / forest / wildlife norms / conditions.
  4. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with responsibility of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measure shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.
  5. Concealing factual data or submission of false/fabricated data may result in revocation of the environmental clearance and strict action under the provision of Environment (Protection) Act, 1986.
  6. The Regional Office of the SLIAA shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information monitoring reports.
  7. Any appeal against this EC shall be with the National Green Tribunal if preferred within a period of 90 days as prescribed under Section 17 of the National Green Tribunal Act, 2010.

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13. This issue with an approval of the Competent Authority.

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**Annexure 1**

**Standard EC Conditions for (Mining of minerals)**

**1. Statutory Compliance**

S. No	EC Conditions
1.1	The Environmental clearance shall be subject to orders of Hon'ble Supreme Court of India, Hon'ble High Courts, NGT and any other Court of Law, from time to time, and as applicable to the project
1.2	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
1.3	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
1.4	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report (in case of the presence of schedule-I species in the study area).
1.5	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
1.6	The project proponent shall obtain the necessary permission from the Central Ground Water Authority
1.7	Solid/hazardous waste generated in the mines needs to be addressed in accordance to the Solid Waste Management Rules, 2016/Hazardous & Other Waste Management Rules, 2016.
1.8	Permission of power supply to be taken from the concerned authority for meeting power demand of the project site.
1.9	The maximum production or peak production at any given time shall not exceed the limit as prescribed in the EC.
1.10	Validity of EC is as per life of the mine mentioned in EC letter or 30 years as per EIA Notification, 2006 and its amendments therein

Additional EC Conditions

N/A

**Annexure 2**

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**Details of the Project**

S. No.	Particulars	Details	
a.	Details of the Project	North Koyal Sand Ghat-8 (In The River Bed Of North Koyal) (Area - 4.38 ha)	
b.	Latitude and Longitude of the project site	24.30020210396155,83.81746846820869 24.30532443470162,83.81973643987246	
c.	Land Requirement (in Ha) of the project or activity	Nature of Land involved	Area in Ha
		Non-Forest Land (A)	0
		Forest Land (B)	
		Total Land (A+B)	4.38
d.	Date of Public Consultation	Public consultation for the project was held on	
e.	Rehabilitation and Resettlement (R&R) involvement	NO	
f.	Project Cost (in lacs)	65	
g.	EMP Cost (in lacs)		
h.	Employment Details		

**Details of Minerals Products & By-products**

Name of the Mineral to be mined	Classification of mineral [Major/Minor]	Production capacity in MTPA	Remarks
Sand	Minor	132286.0	82679 cum per annum or 132286 TPA

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## State Level Environment Impact Assessment Authority, Jharkhand

Nursery Complex, Near Dhurwa Bus Stand, P.O+P.S-Dhurwa, Ranchi, Jharkhand-834 004

E-mail: [msseiaa.jhk@gmail.com](mailto:msseiaa.jhk@gmail.com)/[chr-sciaajhr@gov.in](mailto:chr-sciaajhr@gov.in)

website: [www.jseiaa.in](http://www.jseiaa.in)

Letter No.- EC/SEIAA/2024-25/3110/2024/

Ranchi, Date :

To: Shri Dharmendra Kumar Mehta,  
Sand In-charge,  
M/s Jharkhand State Mineral Development  
Corporation Ltd. (JSMDC),  
(A Government of Jharkhand Undertaking)  
Khanij Nigam Bhawan, Doranda,  
District : Ranchi , Jharkhand : 834002.

Sub: Environmental Clearance for the project "North Koyal Sand Ghat - 8 ( In the River bed of North Koyal) of M/s Jharkhand State Mineral Development Corporation Limited (JSMDC Ltd.), Village : Bakoia & Chheriaha, Block : Majhiaon, District : Garhwa, Jharkhand (4.38 Ha)." (Proposal No. : SIA/JH/MIN/471916/2024) – regarding.

Ref: Your application no. Nil. dated – 15.05.2024.

It is in reference to "North Koyal Sand Ghat - 8 ( In the River bed of North Koyal) of M/s Jharkhand State Mineral Development Corporation Limited (JSMDC Ltd.), Village : Bakoia & Chheriaha, Block : Majhiaon, District : Garhwa, Jharkhand (4.38 Ha)." submitted by you for seeking prior Environmental Clearances (EC).

This is a new project which has been taken for appraisal on 17.05.2024.

Project Category: B2 – Application for Environment Clearance.

EC Application for: Proposed Capacity- 82679 Cum/Annum or 132286 TPA (dry basis)

### PROJECT and LOCATION Details:

Sl	Parameter	Details
1	Project Name	: North Koyal Sand Ghat-8 (in the river bed of North Koyal)
2	Lessee:	: M/s Jharkhand State Mineral Development Corporation Limited. (A Govt. of Jharkhand Enterprises)
3	Lessee Address	: Khanij Nigam Bhawan, Doranda, Ranchi – 834002 (Jharkhand)
4	Lease Area	: 4.38 ha. Acres- 10.82 Acre
5	Type of Land	: Non-Forest Government waste Land (River Bed)
6	Project Cost	: Rs. 65 Lakhs
7	EMP Budget	: Capital: 4.475Lakhs Recurring: 3.97Lakhs / year

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8	New or Expansion	:	New
9	Mineable Reserve for 1 <sup>st</sup> year and subsequent year 60% of Replenished quantity	:	Cum : 81860 cum (dry basis) Tonnes: 130976 tonnes (dry basis)
10	Mine Life/ Lease Period	:	Lease period i.e. 15.08.2025 as per provisions of Jharkhand State Sand Mining Policy, 2017 and extendable based on amendments in Jharkhand State Sand Mining Policy.
11	Man power	:	21
12	Water Requirement	:	8.01KLD (Drinking: 0.21 KLD, Dust Suppression: 5.7 KLD. Plantation: 2.10 KLD)
13	Water Source	:	From Nearby villages by tankers
14	DG Set / power	:	NA
15	Crusher	:	NA
16	Nearest Water Body	:	On North Koyal River bed sand mining is proposed.
17	Nearest Habitation	:	Bakoiya village. Approx. 630 meters towards West direction.
18	Nearest Railway Station	:	Karkatta Railway Station approx. 2.07 Km in East direction.
19	Nearest Air Port	:	Birsa Munda Airport approx. 187.85 km towards ESE direction.
20	Nearest Forest	:	Open Mixed Jungle. Approx. 9.20 Km in WSW direction from mining lease. Kholra P.F, Approx. 8.95 Km in SW direction from mining lease.
21	Road & Highways	:	NH-39, Approx. 15.80 Km in South direction from mining lease.

**CO-ORDINATES**

1	Latitude	From 24°18'00.7019"N	To 24°18'19.1258"N
2	Longitude	From 83°49'02.8931"E	To 83°49'11.0244"E

**LAND DETAILS**

Plot no.	
Bakoia	917 & 1549
Chheriaha	146

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## STATUTORY CLEARANCES

1	LOI / Lease docs	:	The Auction letter has been issued by Joint Secretary, Mines & Geology Deptt., Govt. of Jharkhand vide letter no. Kha.ni.-(Vividh)-117/2017-2090/M, dated 30.09.2022. According to provisions in Jharkhand State sand Mining Policy and its amendment. JSMDL Ltd. has been nominated as nodal agency for operating sand mines in category II.
2	CO	:	The CO, Majhiaon vide letter no. 166, dated 24.04.2024 has mentioned the plot no. of the project is not recorded as "Jungle-Jhari" in R.S. Khatiyon.
3	DMO	:	DMO, Garhwa vide memo no. 255/M, dated 15.04.2024 certified that no other mining lease area exists within 500 m radius from proposed project site.
4	DFO Wild Life	:	Deputy Director, Palamau Tiger Project, South Division vide letter no. : 394, dated 09.05.2024 certified that the proposed project site is outside Eco Sensitive Zone of Palamu Wildlife Sanctuary, Betla National Park and Mahuadanr Wolf Sanctuary.
5	DFO Forest Distance	:	Division Forest Officer, Garhwa North Forest Division vide letter no. 572 & 573, dated 28.03.2023 certified that the distance of forest is more than 250 meters from proposed project site.
6	DSR	:	This project is mentioned in approved District Survey Report (DSR) of Garhwa District (Sl. No. 16).
7	Gram Sabha	:	Nagar Panchayat, Majhiaon vide letter no. 392, dated 03.05.2024 informed that Gram Sabha conducted on 03.05.2024.
8	Mine Plan Approval	:	Approved by Assistant Mining Officer, Garhwa vide Letter No. 254, dated 15.04.2024.
9	Qualified Person	:	Shri Vidya Bhusan Mishra was present in the meeting and affirmed that the mine plan has been prepared by him.

## Working Details

1	Mining Method	:	Opencast Manual Method
2	Quarry Area	:	4.38 ha. or 10.82 Acre Mine life/Lease period - Lease period i.e. 15.08.2025 as per provisions of Jharkhand State Sand Mining Policy, 2017 and

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			extendable based on amendments in Jharkhand State Sand Mining Policy.
3	Waste Generation	:	00 cum
4	Stripping Ratio	:	0:0
5	Working Days	:	200 Days
6	Benches: size & No	:	Bench Height – 2.02m
7	Elevation of Mine	:	155mRL to 160mRL (Maximum 2.02m)
8	Ground Level Elevation	:	155mRL
9	Ultimate Working Depth	:	2.02m
10	Water Table	:	NA
11	Topography of Mine	:	Area lying in river plain.
12	Explosive Requirement	:	None. No blasting required.
13	Diesel/Fuel requirement	:	Not required for mining.

#### Production Details

Year	Production of sand (Cum)	Production of sand –tonne	Bench RL in Meters
1 <sup>st</sup>	81860	130976	NA

The Development Plan submitted along with the mine plan relates to mining operation during the first year.

#### Land Use

Type of Land	Area in (ha)
Forest Land	Nil
Govt. waste land (River)	4.38
Residential area	Nil
Company land	Nil
Private Land	Nil
<b>Total</b>	<b>4.38</b>

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**ENVIRONMENT MANAGEMENT****Green Belt Development**

S. No.	Location	Area/Length	No. of Trees
1	Plantation along both sides of approach road	950 m	950
2	No. of Plants distributed with consultation local authorities/ village Panchayat	--	100

- Gabion Plantation work in the safety zone (7.5 m width around the proposed lease boundary) and on either side of approach road in two rows with the spacing of 3x3 m with suitable species such as timber & fruit bearing etc. will be done in first year of operation. Maintenance work such as h/w, mortality replacement, protection and watering shall be undertaken for the life of mine as per norms and schedule issued by PCCF, Development, Department of Forest, Environment & Climate Change, Govt. of Jharkhand, Records of same to be maintained and will be submitted with compliance report.

**Undertaking submitted affirming:**

- a. Ground water will be used only for domestic purpose and not be used for any mining activities or any other use.
- b. The District Survey Report has been prepared by a competent authority. Project Authorities will abide by any directives issued by any court of law in future.
- c. If any changes are noticed in future regarding the contiguous / cluster area report issued by the mines department, then the applicable laws / rules will be binding on the Project Authorities and all necessary steps will be taken in this regard
- d. The Boundary Pillars of the proposed mine lease area will be maintained properly.
- e. One day post monsoon baseline data related to environment monitoring will be submitted with the first compliance report.
- f. The plantation work will be completed within the first year of operation. Thereafter the same will be maintained up to the Conceptual stage of the Mine.
- g. Sufficient water spray using water tankers will be done for effective dust suppression within the mine lease area and on haul roads.
- h. All the mining machineries / equipment and transport vehicles should be maintained in good condition and annually tested for fitness and PUC and records to be maintained.
- i. If any tree felling than necessary permission shall be taken from the competent authority.
- j. Slope of the Water bodies to be stabilized using gabion plantation created at the end of life of the mine.

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- k. Suitable safety protection measures shall be taken around the water bodies to prevent any human or animals falling in to the water bodies created at the end of life of the mine.
- l. Personal protective equipments such as clothing, helmet, goggles or other garments or equipments designed to protect from injury or infection will be provided to working personnel.
- m. Transportation from the river bed to the NH 39 will be done using the existing road.
- n. The Mining Plan has been prepared and approved in consonance with Enforcement & Monitoring Guidelines for Sand Mining, 2020.
- o. Wet sand will not be transported

#### **Solid Waste Management**

No solid waste is generated during the course of mining.

#### **Water Quality Management**

- A. Mining will be confined to above Ground Water Table (GWT). No mining will be done below GWT.
- B. Sewage from rest shelter would be treated in Septic Tank soak pit.
- C. There is no other source for generation or discharge of trade effluent.

#### **Air Quality Management**

Sand will be mined manually. No mining equipment would be needed. However, diesel operated tippers/tractors would be used for transportation of sand from mine to stockyard.

- I. **Operation of Diesel Equipment's** – They generate Noxious gases. It will be ensured that all transport vehicles would be repaired & maintained regularly.
- II. **Loading of Product on tippers** – Water will be sprinkled on blasted Sand mass before they are loaded to trucks for transport.
- III. **Movement of tippers on Road** – Movement of tippers on road generate dust. For mitigation of this pollution following measures will be taken
  - Regular water sprinkling on Haul road by using water tankers.
  - Regular repair of Haul road
  - All Trucks carrying Sand outside lease area will have PUC certificate.
  - Transport tippers/traders moving on public road will be covered with tarpaulin.

#### **RISK ASSOCIATED WITH PROJECT ACTIVITIES AND THEIR MITIGATION MEASURES ARE DICUSSED BELOW:**

##### **Road accidents**

Transportation of sand along the public road may cause accident which may cause injury. Preventive Measures;

1. Ensure speed limit for the haulage vehicle for 40 KMPH.
2. Regular maintenance of haulage road
3. Appropriate navigational signs informing sensitive area like school and habitation
4. Regular maintenance of the vehicles.

##### **Dust generation**

No drilling involved

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- Dust mask would be supplied to workers.
- Regular sprinkling of water on road

#### Noise Generation

Source of noise pollution in the project would be movement of tippers / tractors transporting sand from mine to stock yard. In general tippers / tractors produce a noise level of 75 – 90 (A) measured at distance of 3m from the source.

#### Preventive measures

- Transportation activities would be confined during day time only.
- There would be a speed limit of 40 kmph for tippers. Higher is speed higher is noise.
- Regular repair and maintenance of tippers/tractors.
- Plantation on both sides of haulage road.
- Tippers having PUC certified will be allowed to be used for sand transportation.

#### Health Hazards

During digging and handling of sand i.e. loading, transportation and unloading of sand, workmen would be exposed to inhalation of fine dust particles. This poses a health hazard.

#### Preventive Measures

Following mitigation measures would be taken to minimize this impact on health

- Regular water sprinkling on haulage roads
- Tree plantation on both sides of haulage road
- Tippers / Tractors carrying sand would be covered
- Mask would be provided to workmen employed for digging, loading, transportation and unloading activities

#### Accident at Site

This is a project with only source of accident at site would be movement of tippers /tractors within mine site for transportation of sand.

#### Preventive measures

Following mitigation measures would be taken to minimise risk of road accident-

- Separate alignment for movement of loaded vehicles coming out of mine site
- Ensure speed restriction of 10 KMPH within mine site for incoming and outgoing tippers
- Regular maintenance and repair of haulage vehicles employed for sand transportation
- No overtaking of transportation vehicles within mine site
- Proper maintenance of haulage roads

#### Transportation

The usual method of transporting minerals from the working face is by tractor. Large earth moving equipment's are not used for loading /transporting large quantity of mineral from a mine. During transportation of minerals in the mining area, utmost care will be taken by the vehicle operator to avoid any accident with any incoming vehicle by keeping sufficient gap between the two vehicles, keep safe distance from the edge of the mine face, avoid any accident

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to a worker crossing the haul road and shall maintain low speed. The vehicle operator shall not try to overtake another vehicle.

- Mine road/approach road shall be made smooth regularly with a road roller.
- Mine road/approach road will be cleaned daily for smooth transportation.
- Mine road/approach road will be made sufficiently wide to keep two-way traffic.
- Mine roads will be designed as per the specifications given under MMR 1961.
- Regular water sprinkling will be done on mine road and haul road to avoid suspension of dust.
- All transportation within the mine lease area should be carried out directly under the supervision and control of management.
- The vehicles will be maintained in good working condition and checked thoroughly at least once a month by the competent person authorized for the purpose by the management.
- Navigation signs will be provided at each and every turning point up to the main road (wherever required)
- To avoid danger while reversing the vehicles especially at working place/loading points, stopper should be posted to properly guide reversing/spotting operating.
- Only trained drivers will be hired.

The proposal was appraised by State Level Expert Appraisal Committee (SEAC) and recommended for grant of Environmental Clearance in its 112<sup>th</sup> meeting held on 16<sup>th</sup>, 17<sup>th</sup>, 18<sup>th</sup>, and 19<sup>th</sup> May, 2024 in the light of Hon'ble NGT, Principal Bench, New Delhi order dated 13.09.18 and MoEF & CC O.M dated 12.12.18.

State Level Environment Level Impact Assessment Authority (SEIAA), Jharkhand in its 112<sup>th</sup> meeting held on 23<sup>rd</sup> & 24<sup>th</sup> May, 2024 discussed the project proposal along with recommendations made by SEAC and decided to grant EC to the project.

On the basis of recommendation of SEAC and decision of SEIAA to grant of EC, Environmental Clearance is hereby issued to "North Koyal Sand Ghat - 8 ( In the River bed of North Koyal) of M/s Jharkhand State Mineral Development Corporation Limited (JSMDC Ltd.), Village : Bakoia & Chheriaha, Block : Majhiaon, District : Garhwa, Jharkhand (4.38 Ha)." alongwith the following conditions:

**A. Specific Conditions:**

1. This Environmental Clearance is valid subject to the following condition below –  
That this project has-
  - a. Obtained all legal rights to operate at concerned place.
  - b. Complied with all existing concerned laws of the land and
  - c. Complied with the decisions of SEIAA on the issue of Environmental Clearance till date.

*Signature*

*Signature*

*Signature*



2. The Environmental Clearance granted for lease period i.e. 15.08.2025 as per provisions of Jharkhand State Sand Mining Policy, 2017 and extendable based on amendments in Jharkhand State Sand Mining Policy.
3. Replenishment study shall be conducted during pre-monsoon and post monsoon every year and study report have to be submitted to SEIAA / SEAC, Jharkhand. The production shall be restricted to 60% of the replenished quantity or the proposed quantity in the mine plan, which ever is less.
4. Suitable plant species of not less than 2 M height to be planted in area equal to twice the area of saplings proposed in Safety zone. This is to be planted in land available near mines and outside safety zone. This will be in addition to plantation in safety zone. Newly planted saplings to be maintained for minimum 3 years with Geo-Tagged photographs.
5. Dedicated water tanker to be provided for spraying water on haul road and for irrigating newly planted saplings only. Sprinkling to be done such that the haul road is kept moistened all the time with Geo-Tagged photographs.
6. Pre-employment Occupational health checkup for employees to be done and thereafter at annual interval for PLFT, Audiometry and other required tests. Summary findings of same to submitted along with 6 monthly compliance.
7. Ensure use of Quality PPEs equivalent not less than 3M make. Records of same to be maintained and submitted within 6 monthly compliance report with Geo-Tagged photographs.
8. Keep vulnerable areas unmanned. Ensure rotation of duties. Records to be maintained and submitted within 6 monthly compliance report.
9. Failing of any of terms & conditions mentioned in EC can lead to revocation / cancellation of EC.
10. Project Authority will ensure that personal protective equipments such as protective clothing, helmet, goggles or other garments or equipments designed to protect from injury or infection will be provided to working personnel's.
11. River Sand Mining shall not be done in rainy Season (mid June to mid October of each calendar year).
12. Dept. of Mines & Geology, Govt. of Jharkhand shall keep a strict vigil in the compliance of relevant provisions of applicable Jharkhand Minerals (Prevention of illegal mining, Transportation and Storage) Rule 2017 and its amendment especially scientific execution of mining plan (as approved by they themselves) and report violations if any is found as well as action taken for the same.
13. Project Proponent shall submit (to the SEIAA, Jharkhand, Regional Office of MoEF&CC at Ranchi, Jharkhand State Pollution Control Board) six monthly compliance report with evidence of the conditions within a fortnight after the end of every six month till validity period of Environmental Clearance.
14. The project proponent before starting any activity / preparation of ground, on the leased area shall demarcate his lease hold by RCC pillars erected at the cost of lease holder after certification of the mining officer. On each pillar Geo-Coordinate

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and fore bearing / back bearing shall be written with permanent paint mark as described in the mining plan. All the pillars should remain intact at same geo-coordinate. Establishment / labeling of Benchmark at each pillars or ground control points.

15. Extraction of sand beyond annual production capacity is not permitted.
16. The Project Proponent should undertake the sand mining limited to 03 meter (three meter) depth by exclusively manual method.
17. The stacking area of mined-out sand which shall be situated near the mining site within a fenced area from all sides to avoid being spread in the nearby areas by high winds and the height of stacking should not exceed 2 meter. Transportation shall be confined to day time only that is from sunrise to sunset, to avoid inconvenience to local population in any manner.
18. Mining activity shall not be done for mine lease where mining can cause danger to site of flood protection works, places of cultural, religious, historical and archaeological importance.
19. Project Proponent shall submit the annual replenishment report certified by an authorized agency.
20. No labour camp shall be allowed in riverbed.
21. Provision shall be made for housing labour with all necessary infrastructure and facilities (outside mining Block and river-bed) such as fuel for cooking, toilets / mobile toilets, safe drinking water, First-Aid facilities, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
22. Labour & Personnel working in dusty areas shall wear protective respiratory devices and they shall also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers shall be undertaken periodically to observe any adverse health impact due to exposure to dust and take corrective measures, if needed.
23. The Project Proponent shall make arrangements for safe drinking water, first aid facility along with anti-venom injection, in case of emergency for the workers.
24. Sand and gravel may be extracted across the entire active channel during the dry season.
25. Abandoned stream channels on the terrace and inactive floodplains be preferred rather than active channels and their deltas and flood plains. The stream should not be diverted to form the inactive channel.
26. Layers of sand and gravel which could be removed from the river bed shall depend on the width of the river and replenishment rate of the river.
27. Sand and gravel shall not be allowed to be extracted where erosion may occur, such as at the concave bank.
28. Sand and gravel shall not be extracted up to a distance of 1 kilo meter (1 km.) from major bridges and highways on both sides, of five times (5x) of the span (x) of a bridge / public civil structure (including water intake points) on up-stream side and ten times (10x) the span of such bridge on down-stream side, subjected to a

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- minimum of 250 meters on the upstream side and 500 meters on the downstream side.
29. Sand and gravel could be extracted from the downstream of the sand bar at river bends.
  30. Mining depth should be restricted to 3 meters and distance from the bank should be  $\frac{1}{4}$ <sup>th</sup> of river width and should not be less than 7.5 meters.
  31. A buffer distance / unmined block of 50 meters after every block of 1000 meters over which mining is undertaken or at such distance as may be directed / prescribed by the regulatory authority shall be maintained.
  32. River bed sand mining shall be restricted within the central  $\frac{3}{4}$ <sup>th</sup> width of the river/rivulet of 7.5 meters (inward) from river banks but up to 10% of the width of the river, as the case may be and decided by regulatory authority while granting Environmental Clearance in consultation with irrigation department. Regulating authority while regulating the zone of river bed mining shall ensure that the objective to minimize the effects of riverbank erosion and consequential channel migration are achieved to the extent possible. In general, the area for removal of minerals shall not exceed 60% of the mine lease area, and any deviation or relaxation in this regard shall be adequately supported by the scientific report.
  33. This EC letter is subject to Hon'ble NGT order dated : 13.09.2018, order dated : 11.12.2018 and MoEF & CC O.M. dated : 12.12.2018.
  34. No mining/activity shall be undertaken in the forest land or deemed forest without obtaining requisite prior forestry clearance.
  35. The project proponent may apply simultaneously for forest and NBWL clearance, in order to complete the formalities without undue delay, which till process on their respective merits, no rights will vest in or accrue to them unless all clearance are obtained, if applicable.

#### B. Statutory Compliance:

1. This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
2. In the writ petition (Civil) no. 202/1995, T.N. Godaverman Thirumulpad vs union of India and ors. the Hon'ble Supreme Court passed an order dated 03.06.2022 " National Park or Wildlife Sanctuary must have an ESZ of minimum 01 km in which the activities prescribed and prescribed in the guidelines of 09th February, 2011 shall be strictly adhered to".
3. The Project proponent complies with all the statutory requirements and judgement of Hon'ble Supreme Court dated 2<sup>nd</sup> August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.

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4. The Hon'ble Supreme Court vide order dated 08.01.2020 in W.P. (Civil) No.114/2014 in the matter of Common Cause vs. Union of India has directed that the area which has been mined should be restored so that grass and other vegetation including trees can grow in the mining area for the benefit of animals.

*"The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc".*

5. The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgement of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
6. This Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoEF&CC subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
7. This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
8. Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the concerned State Pollution Control Board/Committee.
9. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.
10. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
11. The Project Proponent shall follow the mitigation measures provided in MoEF & CC's Office Memorandum No. Z-11013/57/2014-IAJI (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
12. The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
13. A copy of EC letter will be marked to concerned Panchayat / local NGO etc, if any, from whom suggestion / representation has been received while processing the proposal.

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14. State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
15. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.Environmentclearance.nic.in). A copy of the advertisement may be forwarded to the concerned MoEF & CC Regional Office for compliance and record.
16. The Project Proponent shall inform the MoEF & CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
17. PP shall maintain minimum distance from Reserved / Protected Forests as stipulated in applicable guidelines.

**C. Air quality monitoring and preservation:**

1. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2; CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCUI, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
2. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from ail sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance: Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEF&CC/ Central Pollution Control Board.
3. Approved devices for dust suppression shall be installed.
4. Personnel working in dusty areas should be provided with protective respiratory devices and they should also be provided with adequate training and information on safety and





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health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. Detailed report shall be sent to Pollution Control Board periodically.

5. The proponent shall upload the status of compliance of the environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to Jharkhand State Pollution Control Board and its concerned Regional Office. The criteria pollutant levels namely : SPM ,RSPM,SO<sub>2</sub> ,NOx (ambient levels) or critical sectoral parameters , indicated for the project shall be monitored and displayed at a convenient location near the project shall be monitored and displayed at a convenient location near the main gate of the company in the company in the public domain.

**D. Water quality monitoring and preservation:**

1. In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEF&CC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
2. Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug wall located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
3. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
4. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be

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- provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEF&CC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
5. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IAJI (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
  6. Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF&CC annually.
  7. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
  8. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.
  9. The mining operations shall be restricted to ground above water table and it should not intersect the groundwater table. In case of working below the ground water table, prior approval of the Ground Water Directorate, Government of Jharkhand / Central Ground Water Board shall be obtained. Benches height and slope shall be maintained as per approved Mining Plan. The Mining Plan has to be got approved by concerned authorities as per IBM or equivalent agencies. Safety measures shall be adopted in line with DGMS Guidelines.
  10. The project proponent shall ensure that no natural watercourse and / or water resources shall be obstructed / diverted due to any mining operations. Adequate measures shall be

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taken for conservation and protection of the first order and the second order streams, if any emanating / passing through the mine lease area during the course of mining operation.

11. The project proponent shall implement approved conservation measures to augment ground water resources in the area in consultation with the Ground Water Directorate, Government of Jharkhand / Central Ground Water Board.
12. The project proponent shall if required, obtain necessary prior permission/NOC from the competent authorities for drawl of requisite quantity of water required from the source for the project.
13. Suitable rainwater harvesting measures shall be planned and implemented in consultation with the Ground Water Directorate, Government of Jharkhand / Central Ground Water Board.

**E. Noise and vibration monitoring and prevention:**

1. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
2. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
3. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of IEMM, etc. should be provided with ear plugs /muffs. All personnel including labours working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ labours are working without personal protective equipment.

**F. Mining Plan:**

1. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.

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2. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change for record and verification.
3. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self sustaining. The compliance status shall be submitted half-yearly to the MoEF&CC and its concerned Regional Office.
4. No change in mining technology and scope of working should be made without prior approval of the Statutory authorities / Department of Mines, Government of Jharkhand / Jharkhand State Pollution Control Board, Ranchi during the EC period.
5. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
6. The Project proponent shall make all internal roads pucca as per approved specification of Govt. of Jharkhand and shall maintain a good housekeeping by regular cleaning and wetting of the haul roads and the premises.
7. The Project proponent shall maintain register for production and dispatch and submit return to the Board.
8. Dispensary facilities for First Aid shall be provided at site.

**G. Land reclamation:**

1. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
2. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
3. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.

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4. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
5. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF&CC.
6. Catch drains, settling tanks and ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
7. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
8. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.

## II. Transportation:

1. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be

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effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.

2. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.
3. Vehicular emissions shall be kept under control by regular repairing of transport road and regular air quality monitoring. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded. No transportation of stone / sand outside the mine lease area shall be carried out after the sunset.

#### I. Green Belt:

1. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.
2. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
3. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide





mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.

4. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
5. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry.
6. The Project proponent shall not cut trees / carry out tree felling in leased out area without the permission of competent authority.

**J. Public hearing and human health issues:**

1. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEF&CC Regional Office and DGMS on half-yearly basis.
2. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
3. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium- Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of

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Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminium, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x14 inches and of good quality).

4. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF&CC annually along with details of the relief and compensation paid to workers having above indications.
5. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
6. Project Proponent shall make provision for the housing for workers/labours or shall construct labour camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
7. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.
8. Measures should be taken for control of noise levels below prescribed norms in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs / muffs.

#### K. Corporate Environment Responsibility (CER):

1. The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry's O.M No 22-63/2017-1A, II (M) dated 01.05.2018 or as proposed by

*Signature*

*Signature*

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EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC annually along with audited statement.

2. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEF&CC and its concerned Regional Office.
3. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Jharkhand State Pollution Control Board, Ranchi. PP shall carry out CSR activities as per Government Guidelines (%of Profit / turnover) or at least Rs 1 per ton whichever is higher.
4. The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the Jharkhand State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along the status of compliance of EC conditions and shall also to the concerned Regional Office of JSPCB by e-mail.

**L. Miscellaneous:**

1. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF & CC.
2. The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
3. It shall be mandatory for the project management to submit six (06) monthly compliance report in respect of the stipulated prior environmental clearance terms and conditions in hard copies and soft copies to the regulatory authority concerned Regional Office of MoEF & CC at Ranchi and Jharkhand State Pollution Control Board (J.S.P.C.B.), Ranchi / CPCB / SEIAA.
4. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF&CC.
5. The concerned Regional Office of the MoEF&CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) by furnishing the requisite data / information / monitoring reports.

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6. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
7. The Ministry / SEIAA / SEAC may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
8. The Ministry / SEIAA / SEAC reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
9. No blasting shall be carried out after sunset. Blasting operation shall be carried out only during daytime. Controlled blasting shall be practiced. The mitigative measures for control of ground vibrations and to arrest fly rocks and boulders should be implemented.
10. Drilling shall either be operated with the dust extractors or equipped with water injection system.
11. Pre-placement medical examination and periodical medical examination of the workers engaged in the project conducted by a Registered Medical Officer shall be carried out and records maintained.
12. Provision shall be made for the housing of construction labour at a suitable place away from the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets / septic tanks, safe drinking water, medical health care, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
13. Proper Safety measures as per statutory requirement shall be implemented around the mined out Pit prior to closure of site.
14. The Project Proponent shall submit six monthly report on the expenditure incurred on environmental management plan submitted by them.
15. Since blasting and mining on Hillock / Rock out crop may also be carried out, suitable scheme for access / ramp to the highest elevation with gradient shall be submitted for approval from competent authorities.
16. A separate environmental management / monitoring cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Jharkhand State Pollution Control Board, Ranchi directly or through its Regional Office, shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) by furnishing the requisite data / information / monitoring reports.
18. A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zila Parisad / Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while

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processing the proposal. The clearance letter shall also be put on the website of the Company by the project proponent.

19. It shall be mandatory for the project management to submit six (06) monthly compliance report in respect of the stipulated prior environmental clearance terms and conditions in hard copies and soft copies to the regulatory authority concerned Regional Office of MoEF & CC at Ranchi and Jharkhand State Pollution Control Board (J.S.P.C.B.), Ranchi/SEIAA/CPCB.
20. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
21. The Authority reserves the right to add any new condition or modify the above conditions or to revoke the clearance if conditions stipulated above are not implemented to the satisfaction of Authority or for that matter for any other Administrative reason.
22. In case of any deviation or alteration in the project proposed from those submitted to SEIAA, Jharkhand for clearance, a fresh reference should be made to SEIAA to assess the adequacy of the conditions imposed and to incorporate any new conditions if required.
23. The above stipulations would be enforced among others under the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court of Jharkhand and any other Court of Law relating to the subject matter.
24. The SEIAA, Jharkhand or any other competent Authority may alter modify the above conditions or stipulate any further condition in the interest of Environment Protection.
25. The Environmental Clearance accorded shall be valid for the period of lease of the mine. The PP shall not increase production rate and alter lease area during the validity of Environmental Clearance.
26. Any Appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Sd/-

Member Secretary  
State Level Environment Impact  
Assessment Authority, Jharkhand.

Ranchi, Date: 24/05/2024

Memo No.- EC/SEIAA/2024-25/3110/2024/ 72

Copy to:

1. Principal Secretary, Department of Forests, Environment & Climate Change, Govt. of Jharkhand.
2. Deputy Commissioner, District – Garhwa, Jharkhand.

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3. Divisional Forest Officer, Garhwa North Forest Division, Garhwa, Jharkhand.
4. Deputy Director, Palamu Tiger Project, South Division, Medininagar, Jharkhand.
5. Director IA Division, Monitoring Cell, MoEF and Climate Change, Indira Paryavaran Bhavan, Jorbag Road, Aliganj, New Delhi – 110003.
6. Regional Office, Ministry of Environment, Forest and Climate Change, Govt. of India, 2<sup>nd</sup> Floor, Jharkhand State Housing Board (HQ), Harmu Chowk, Ranchi, Jharkhand – 834002.
7. District Mining Officer, District - Garhwa, Jharkhand.
8. Member Secretary, Jharkhand State Pollution Control Board, Ranchi.
9. Member Secretary, Jharkhand State Expert Appraisal Committee, Ranchi.
10. Website.
11. Guard file.

*24/06/24*  
Member Secretary

State Level Environment Impact  
Assessment Authority, Jharkhand



Validity unknown

Digitally Signed by : *S* Ashok Kumar  
Member Secretary, SEIAA

Date: 03/06/2024



STAMP

Before, The National Green Tribunal  
Eastern Zone Bench, Kolkata

VAKALATNAMA FOR Resp. No. 5

O.A Case No. 136 of 20.24./EZ

News item titled "N.G.T. वॉशिंग्टन नदी प्रियुतु 2014 नु ए/रुएलरु 2021" appearing in Navbharat daily dated 8.3.2021  
Petitioner (S)/  
Appellant (S)

Versus

Jharkhand State Pollution Control Board Opp Party (ies)/  
Respondent (S)

Member Secretary  
State Level Environmental Impact Assessment Authority  
Jharkhand  
(ASHOK KUMAR)

Know all men by these present that by this Vakalatnama I/We

Do hereby

Appoint the advocates noted below in the margin or any of them as my/our lawful advocate in the above mentioned case for appearing in conduction and arguing the same, for depositing or withdrawing any money in connection therewith for putting in papers, petition etc on my/our behalf for filling or taking back any document, or withdrawing suit or appeal with permission to institute fresh suit etc. and make compromise and for referring the case to arbitration and for doing all act that be necessary to be done in connection with the said case. I/We further say that any Vakalatnama shall be considered as my/our true and lawful act.

Mr. Ashok Prasad, Advocate

Mr. BHANU KUMAR

Mr.

To be above effect we execute this Vakalatnama

Date 10/12/2020

Received Vakalatnama from the executant / through R. No. 5  
and accepted on satisfaction.

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Bhanu Kumar, Adv  
(BHANU KUMAR)

Eno J1874103

Rohini Corpw, Bangalore  
Road, Mombadi, Ranthi

Ashok Prasad, Advocate

(ASHOK PRASAD)

Advocate

Enrolment No. WB/303/2003

D - 17B, Tagore Park

Kolkata - 700039